THE HIGH COURT OF MEGHALAYA SHILLONG

CIRCULAR

No. HCM. III/03/2013-Estt/963

Dated, Shillong the 25th March 2020

Whereas the National Disaster Management Authority, in exercise of powers u/s 6 (2) (i) of the Disaster Management Act, 2005, vide order dated 24.03.2020, has, in order to prevent the spread of COVID-19 in the country, directed all the Ministries/ Departments under the Government of India, State/ Union Territory Governments and State/ Union Territory Authorities to take strict preventive measures including complete lockdown of the country for a period of 21 days w.e.f. 25.03.2020.

Whereas there shall be complete immobilisation of public including all those connected with the working of the High Court and courts subordinate to it in the State.

Whereas the High Court administration with a view to deal with such unprecedented situation, in supersession of earlier circulars notified in this behalf, hereby issue the following directives:-

- -: that the working in the High Court and Courts subordinate to it shall remain suspended during the aforementioned period or until any further orders, except insofar as indicated hereinbelow:
 - a. For any administrative/ judicial work of emergent nature in the High Court, the following Officers can be contacted on their cell number/ Whatsapp No./ email address:
 - i. Registrar General: (+919863064897/ rg.mglhc@indiancourts.nic.in);
 - ii. Joint Registrar (Judl.): (+919619820691/albert.lanong@aij.gov.in).
 - b. That the District & Sessions Judges of every Judgeship shall notify on the website of the concerned District Court the cell number, Whatsapp No. and email address of the District & Sessions Judge and Chief Judicial Magistrate, either of whom, can be contacted for any administrative/ judicial work of emergent nature.
 - c. All the Officers and staff of the High Court Registry shall provide their contact number and email address, if any, to the Registrar General and shall remain available on call for duties of emergent nature.
 - d. All the Judicial Officers shall provide their contact number and email address to the Registrar General and shall remain available on call for duties of emergent nature.
 - e. All the staff members of the respective Judgeships shall provide their contact number and email address, if any, to the District & Sessions Judge concerned and shall remain available on call for duties of emergent nature.

sd/-

REGISTRAR GENERAL

Memo No. HCM. III/03/2013-Estt/963-A

Dated, Shillong the 25th March 2020

Copy for information to: -

- The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice R.V. More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. All District & Sessions Judges.
- 6. The Advocate General, High Court of Meghalaya, Shillong.
- 7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 8. President / Secretary, High Court Bar Association, Shillong.
- 9. President / Secretary, Shillong Bar Association, Shillong.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.

12. Office File.

REGISTRAR GENERAL